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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CS(COMM) 1028/2024
ANI MEDIA PVT. LTD.

.....Plaintiff
Through: Ms. Anshika Saxena, Advocate

versus

OPEN AI OPCO LLC

.....Defendant
Through: Mr. Madhav Khosla, Ms. Moha
Paranjpe, Advocates.

Mr. Parv Kaushik, Ms. Aratrika
Brahmachari, Advocates for
applicant.

CORAM:

JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDR
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21.05.2025

I.A. No. 12905/2025 on behalf of the plaintiff seeking condonation of delay of 14 days in filing replication to the written statement filed by the defendant.

1. Issue notice. Notice accepted by ld. Counsel for the defendant. Ld. Counsel for the defendant submits that he has no objection if the application is allowed.
2. For the reasons stated in the application, application is allowed. Delay stands condoned. Replication is taken on record. IA stands disposed off.

**Dr. AJAY GULATI
(DHJS),
JOINT REGISTRAR (JUDICIAL)**

MAY 21, 2025/sk

[Click here to check corrigendum, if any](#)